

(c) whether the equipment has been taken from India or some other arrangements have been made; and

(d) what is the approximate cost of this venture?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes.

(b) 5000 words per day.

(c) The equipment has been provided from India.

(d) Additional expenditure incurred on the scheme is approximately Rs. 27,000/-. Recurring expenditure on maintenance, etc. is estimated to be Rs. 1000 per month.

ENTRY INTO INDIA

***932. Shri P. Subba Rao:** Will the Minister of States be pleased to state:

(a) whether permanent residents of Kashmir have to obtain permits for entry into India; and

(b) if the answer to part (a) above be in the affirmative, the reasons therefor?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes.

(b) The restriction has been imposed under the Egress and Internal Movement (Control) Ordinance, 2005 which was issued by the Jammu and Kashmir Government under their powers. It is understood from the State Government that this was done mainly for security reasons after the State was attacked and infiltration continued.

NATIONAL SAMPLE SURVEY STAFF

***933. Shri H. N. Mukerjee:** Will the Minister of Finance be pleased to state whether it is a fact that many of the employees in the Field Branch of the National Sample Survey directly under the Ministry, are employed on *ad hoc* terms from month to month?

The Deputy Minister of Finance (Shri M. C. Shah): The staff of the

National Sample Survey Directorate has been sanctioned, like other temporary establishments under the Government of India, up to the end of February, 1954. Most of the posts have been brought on the regular scales of pay. The remaining posts will also be brought on the regular scales of pay in the near future.

INCOME-TAX ASSESSMENT

***934. Shri M. L. Agrawal:** (a) Will the Minister of Finance be pleased to state when and why Pilibhit District (U.P.) was excluded from the Income-Tax Assessment Circle of Bareilly and included in the Income-Tax Assessment Circle of Shahjehanpur?

(b) What are the principles governing the formation of Income-Tax Assessment Circles and the Income-tax Appellate Regions?

The Deputy Minister of Finance (Shri M. C. Shah): (a) The District of Pilibhit was excluded from the Income-tax Circle of Bareilly in June, 1948 and included in the Income-tax Circle of Shahjehanpur in the same month. The change was dictated by considerations of economy and administrative expediency as it was found that while the Income-tax Officer, Bareilly had too many cases to deal with, the Income-tax Officer, Shahjehanpur did not have sufficient number of cases to keep him busy throughout the year. But this did not mean that assesseees of Pilibhit had to go to Shahjehanpur for assessment.

(b) The main principles governing the formation of Income-tax Circles and the Income-tax Appellate Regions are—

(i) the number of tax-payers in an area; and easy accessibility of headquarters to all concerned;

(ii) administrative expediency resulting in an equitable distribution of work among the assessing and appellate authorities.